

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 366 of 2020

IN THE MATTER OF:

Rajendra Kumar Kundanmal Jain

...Appellant

Versus

Vijail A. Jain & Ors.

...Respondents

Present:-

For Appellant: Mr. Chandra Shekhar Gupta, Mr. Rajender Jain (Party in Person) and Mr. Michael Cruz, Advocates.

For Respondent: Ms. Pratiksha Sharma, Advocate for R-3.

Mr. Rajnish Kumar Gupta, Advocate for R-1.

Mr. Jeetendra Ranawat, R-2.

Mr. Vijail A Jain, R-1.

Mr. Ankit Acharya, Advocate.

ORDER
(Virtual Mode)

22.12.2020 The Learned Counsels appearing for the Appellant as well as the Respondents are directed to file their 'Notes of Written-Submissions' containing not more than three pages together with 'Compilation of Judgments' if any, on or before 8th January, 2021. The Office of the Registry shall receive the same. The Copies of 'Notes of Written-Submissions' of the Parties are to be exchanged between the Learned Counsels before the next date of hearing.

The Registry is directed to list the matter on **19th January, 2021.**

In the meanwhile, it is also open to Respondent No. 1 to file 'Reply/Response/Counter' and the office of the Registry shall receive the same and further the Learned Counsel for the Respondent shall serve a copy of the 'Reply/Response/Counter' of Respondent No. 1 to the Learned Counsel for

the Appellant as well as the other Learned Counsel for the Respondents well in advance before next date.

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./nn/